

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 34/81 SCHEDULED TO BE HELD ON 08.11.2011 BUT ACTUALLY HELD ON 17.11.2011.

The Meeting No. 34/81 of Norms Committee-II was held on 17.11.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri. S.K.Jain, Sr.D.O.	DIPP
2.	Shri K.K Funda, A.D.	MSME
3.	Shri Praveen Sharma, Dy. DG	DGFT
4.	Sh Raman Kumar, FTDO	DGFT
5.	Sh. B.D. Ghose, Addl. IA	MOS
6.	Sh. Gajraj Singh, Sr. D.O.	DHI

1	Case No.:54/27/81-ALC2/2009	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM10/	RLA File :34/24/040/00030/AM10/	Lic.No/Date:3410024344 02.06.2009	Defer Date:20.12.2011
	Decision : NC decided to send a letter to firm to submit requisite information as required by MSME vide U.O. No. 30(82)2011-ME dated 24.10.2011. (copy enclosed). The case stands deferred and to be re-listed on 20.12.2011.			

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Case No.:19/39/81-ALC2/2009	Party Name:BIMETAL BEARINGS LIMITED,	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Approved
HQ File :01/81/050/00375/AM10/	RLA File :32/24/040/00017/AM10/	Lic.No/Date:3210040968 03.08.2009	Defer Date:08.11.2011
Decision :NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 6(33)/met/2009-10 dated 31.10.2011 as under:-			
Export Item	Quantity	Import Items	Qty allowed
Copper Based pre- alloyed Powder R-800	100 Kg.	1. Copper Scrap /Cathodes/Ingots/ Scrap	76.57 Kg.
		2. Lead/Lead Scrap	21.36 Kg.
		3. Tin ingots/Scrap	2.08Kg.
		4. Nickel/Nickel Scrap	4.16 Kg.
R/A may take suitable consequential action accordingly.			

3	Case No.:6/40/81-ALC2/2010	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00374/AM11/	RLA File :08/24/040/00256/AM10/	Lic.No/Date:0810085115 21.12.2009	Defer Date:20.12.2011
Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 20.12.2011.				

4	Case No.:2/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Approved
	HQ File :01/81/050/00447/AM10/	RLA File :09/24/040/00378/AM10/	Lic.No/Date:0910040771 02.02.2010	Defer Date:08.11.2011
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(9)/2011/TSW(B)/627 dated 19.10.2011 as under:-				
(i) Net weight per unit of Export Product No. 1,2,3,4, 5 & 6 may be indicated as 3925 kg., 4120 kg, 3430 kg, 4450 kg, 4200 kg and 2680 kg respectively in addition to quantity in numbers.				

- (ii) Word 'Coil' may be added in the description of Import Item No. 1, 7, 13, 19, 25 and 31 and their quantity may be allowed as applied by the firm including 7% wastage.
- (iii) Quantity of Import Item No. 2,8,14,20 26 and 32 may be reduced to 810 kg, 4333 kg, 1500 kg, 1273 kg, 690 kg and 758 kg respectively including 1% wastage.
- (iv) Import Item No. 3,9,15,21,27 and 33 may be allowed as applied by the firm including 10% wastage.
- (v) Import Item No. 6,12,18,24,30 and 36 are components and may be allowed on net to net basis.
- (vi) Rest of the Items are insulating material (Press Board and Kraft Paper) and may be allowed as applied by the firm including 5% wastage.

R/A may take suitable consequential action accordingly.

5	Case No.:8/40/81-ALC2/2010	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00376/AM11/	RLA File :05/24/040/00460/AM10/	Lic.No/Date:0510258719 17.02.2010	Defer Date:20.12.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 20.12.2011.				

6	Case No.:11/45/81-ALC2/2010	Party Name:DAKI ENGINEERING WORKS,	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00488/AM11/	RLA File :24/24/040/00020/AM10/	Lic.No/Date:2410027741 18.03.2010	Defer Date: 20.12.2011
Decision : The Committee observed that the reply from the firm is still awaited after final reminder and decided to wait for reply of the firm till next meeting. The case stands deferred and to be re-listed on 20.12.2011.				

7	Case No.:11/9/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.		Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00044/AM11/	RLA File :07/24/040/00441/AM10/	Lic.No/Date:0710071806 26.05.2010	Defer Date: 20.12.2011	
Decision : NC observed that comments of MNRE is awaited and hence decided to send a reminder to MNRE to expedite the comments. The case stands deferred and to be relisted on 20.12.2011.					

8	Case No.:5/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00050/AM11/	RLA File :35/24/040/00048/AM10/	Lic.No/Date:3510030471 04.06.2010	Defer Date: 20.12.2011

Decision :NC observed that the firm has asked for some more time for reply hence decided to defer the case for next meeting. The case stands deferred and to be relisted on 20.12.2011.

9	Case No.: 16/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status: Approved
	HQ File :01/81/050/00061/AM11/	RLA File :35/24/040/00049/AM10/	Lic.No/Date:3510030492 07.06.2010	Defer Date:08.11.2011
	Decision : NC observed that firm has requested to change the export and import items of above mentioned AA as per SION C-1950. NC decided to allow the export and import in r/o above AA as per SION C-1950 subject to condition mentioned therein . R/A may take suitable consequential action accordingly.			

10	Case No.: 2/27/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00210/AM11/	RLA File :05/23/040/00059/AM11/	Lic.No/Date:0510267975 12.07.2010	Defer Date: 20.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.			

11	Case No.: 9/25/81-ALC2/2010	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00183/AM11/	RLA File :07/24/040/00121/AM11/	Lic.No/Date:0710072965 15.07.2010	Defer Date: 20.12.2011
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 20.12.2011.			

12	Case No.: 10/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00218/AM11/	RLA File :05/23/040/00022/AM11/	Lic.No/Date:0510269614 04.08.2010	Defer Date: 20.12.2011
	Decision : NC observed that RA has not enclosed the correct application of the firm in r/o above authorization and decided to send a letter to RA to forward correct application . The case stands deferred and to be re-listed on 20.12.2011.			

13	Case No.: 33/45/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status: Deferred and Re-indexed
			Lic.No/Date:0710073904	

	HQ File :01/81/050/00510/AM11/	RLA File :07/24/040/00181/AM11/	30.08.2010	Defer Date: 20.12.2011
	Decision : NC observed that comments of MNRE is awaited and hence decided to send a reminder to MNRE to expedite the comments. The case stands deferred and to be relisted on 20.12.2011.			

14	Case No.:35/27/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00243/AM11/	RLA File :03/95/040/00435/AM11/	Lic.No/Date:0310593774 24.09.2010	Defer Date: 20.12.2011
	Decision : NC observed that case is under examination at DIT. The case stands deferred and to be relisted on 20.12.2011.			

15	Case No.:31/40/81-ALC2/2010	Party Name:ADDI ALLOYS PVT.LTD.	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00399/AM11/	RLA File :30/24/040/00031/AM11/	Lic.No/Date:3010069857 30.09.2010	Defer Date: 20.12.2011
	Decision : NC observed that reply of the firm has not been received despite two reminders, hence decided to send a final reminder to firm. The case stands deferred and to be re-listed on 20.12.2011.			

16	Case No.:19/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Approved
	HQ File :01/81/050/00387/AM11/	RLA File :06/24/040/00032/AM11/	Lic.No/Date:0610019278 05.10.2010	Defer Date:08.11.2011
	Decision : NC decided to ratify the norms of above AA on repeat basis as per earlier authorization No. 0610019255 dated 04.10.2010 which was ratified in NC M.No. 15/81 dated 05.07.2011 on the basis of written comments of DHI vide U.O. No. 3(101)/2010/TSW(B) dated 31.10.2011 as under:- 1.Net weight per piece of export product may be incorporated as 2040 Kg. 2. Quantity of import item No. 1 may be allowed as 321.75 Kg per piece of export product. 3. Quantity of import item No. 2 may be allowed as 236 Kg per piece of export product. 4. Quantity of import item No. 3 may be allowed as 760.91 Liter per piece of export product. R/A may take suitable consequential action accordingly			

17	Case No.:29/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Approved
	HQ File :01/81/050/00397/AM11/	RLA File :11/24/040/00043/AM11/	Lic.No/Date:1110023344 12.10.2010	Defer Date:08.11.2011
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(33)/2010 dated 31.10.2011 as under:-			

A. Export Product No. 1 : 240 MVA Single Phase Generator Transformer – 04 Nos.

Import Items (i) Total quantity of Import Item No. 1 & 5 may be restricted to 86,400 kg talking cue from SION C-283, (ii) Quantity of Import Item NO. 2 may be allowed as 4,72,500 kg as applied by the firm; (iii) Quantity of Import Item No. 3 may be restricted to 2,01,600 kg with nil wastage; (iv) Quantity of Import Item No. 4 may be allowed as 30,400 kg as applied by the firm; (v) Import Item No.8 & 12 may be deleted as these items are not components of the transformer; (vi) Import Item no. 11 may be deleted as requested by the firm in their reply ; (vii) Import Item No. 6,7,9 and 10 are components and may be allowed on net-to-net basis as applied by the firm.

B. Export Product No. 2 : 3-Phase, 63 MVAR Shunt Reactor – 01 No.(Net Weight 1,26,085 kg).

Import Items (i) Quantity of Import Item No. 1 may be allowed as 13,900 kg including 1% wastage; (ii) Quantity of Import Item No. 2 may be allowed as 39,886 kg as applied by the firm; (iii) Quantity of Import Item No. 3 may be allowed as 35,650 kg with 'nil' wastage; (iv) Quantity of Import Item No. 4 may be allowed as 1,757 kg as applied by the firm.

C. Export Product No. 3 : Single Phase 145 KVA Neutral Grounding Reactor – 01 No. (Net Weight 6,180 Kg.)

Import Items : (i) Quantity of Import Item No. 1 may be allowed as 931 kg including 1% wastage; (ii) Quantity of Import Item No. 2 may be allowed as 735 kg including 7% wastage; (iii) Import Item No. 3 may be allowed as 1,855 kg with 'nil' wastage; (iv) Import Item No. 4 may be allowed as 95 kg as applied by the firm.

R/A may take suitable consequential action accordingly.

18	Case No.:9/31/81-ALC2/2010	Party Name:IP SOFTCOM (INDIA) PVT.LTD.,	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00315/AM11/	RLA File :04/24/040/00180/AM11/	Lic.No/Date:0410118155 19.10.2010	Defer Date: 20.12.2011
	Decision : The case is under examination at DIT. The case stands deferred and to be re-listed on 20.12.2011.			

19	Case No.:40/1/81-ALC2/2011	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00619/AM11/	RLA File :34/24/040/00232/AM11/	Lic.No/Date:3410028754 08.12.2010	Defer Date: 20.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.			

20	Case No.:41/1/81-ALC2/2011	Party Name:GUJARAT VICTORY FORGING	Meet No/Date:34/81-ALC2/2011	Status:Deferred
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	PVT.LTD,	08.11.2011	and Re-indexed
HQ File :01/81/050/00620/AM11/	RLA File :34/24/040/00233/AM11/	Lic.No/Date:3410028755 08.12.2010	Defer Date: 20.12.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.			

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Case No.:7/45/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Approved
HQ File :01/81/050/00484/AM11/	RLA File :05/23/040/00252/AM11/	Lic.No/Date:0510279098 09.12.2010	Defer Date:08.11.2011

Decision :NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(3)2011-TW dated 17.11.2011 as under:-

Export Item

Item of Export	Quantity
Medium Carbon Ferro Manganese (MN 70-80%)	500 M.T.

Import Item

S. No.	Import Item	Applied Qty.	Recommended Qty.
1	Manganese Ore (Mn 46-55%)	1500 M.T.	1042 M.T.
2.	LAM Coke /Raw petroleum coke/Australian char/Anthrac coal (with fixed carbon 88% min. & Ash content 6% maximum/ Noncoking coal)	400 M.T.	375 M.T.
3.	Carbon Electrode/Paste	15 M.T.	10 M.T.

Alumunium scrap is not allowed because the process is based on reduction by Coke/ coal which has been allowed.
Dolomite is not allowed because usual input and past consumption is for Lime/Limestone.
MS sheet is not allowed because only scrap material is used in production.
While calculating the recommended quantity, SION C-477, 522 and technical literature have been consulted.
R/A may take suitable consequential action accordingly.

22	Case No.: 2/40/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00370/AM11/	RLA File :03/95/040/00690/AM11/	Lic.No/Date:0310606224 14.12.2010	Defer Date: 20.12.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply.				

The case stands deferred and to be re-listed on 20.12.2011.

23	Case No.:4/45/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00481/AM11/	RLA File :03/94/040/00812/AM11/	Lic.No/Date:0310606403 15.12.2010	Defer Date: 20.12.2011
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 20.12.2011.			

24	Case No.:2/46/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00517/AM11/	RLA File :04/24/040/00245/AM11/	Lic.No/Date:0410120023 22.12.2010	Defer Date: 20.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.			

25	Case No.:11/52/81-ALC2/2010	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00576/AM11/	RLA File :03/94/040/00883/AM11/	Lic.No/Date:0310611243 17.01.2011	Defer Date: 20.12.2011
	Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 20.12.2011.			

26	Case No.:20/45/81-ALC2/2010	Party Name:ATUL ELECTRO FORMERS LTD	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00497/AM11/	RLA File :31/24/040/00189/AM11/	Lic.No/Date:3110046519 20.01.2011	Defer Date: 20.12.2011
	Decision : NC observed that reply of the firm is still awaited despite two reminders hence decided to send a final reminder to firm. The case stands deferred and to be re-listed on 20.12.2011.			

27	Case No.:37/45/81-ALC2/2010	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Approved
	HQ File :01/81/050/00514/AM11/	RLA File :05/24/040/00350/AM11/	Lic.No/Date:0510282431 27.01.2011	Defer Date: 08.11.2011
	Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide communication No. 46011/49/2006-PC-II dated May, 2011 as under:- The above AA is ratified with 5% wastage on net content of the export product Relevant Stanyl, Latilub-66 and Latamid-66.			

R/A may take suitable consequential action accordingly.

28	Case No.: 15/52/81-ALC2/2010	Party Name:SANKALP FORGINGS PVT.LTD.	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00580/AM11/	RLA File :31/24/040/00227/AM11/	Lic.No/Date:3110046694 31.01.2011	Defer Date: 20.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.			

29	Case No.: 3/47/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00529/AM11/	RLA File :03/94/040/00959/AM11/	Lic.No/Date:0310614989 08.02.2011	Defer Date: 20.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.			

30	Case No.: 13/52/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00578/AM11/	RLA File :04/24/040/00305/AM11/	Lic.No/Date:0410121683 17.02.2011	Defer Date: 20.12.2011
	Decision : NC decided to send a letter to firm to submit requisite information as per written comments of DHI(copy enclosed). The case stands deferred and to be re-listed on 20.12.2011.			

31	Case No.: 14/52/81-ALC2/2010	Party Name:ANDRITZ HYDRO PRIVATE LIMITED,	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00579/AM11/	RLA File :11/21/040/00129/AM11/	Lic.No/Date:1110024055 18.02.2011	Defer Date: 20.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.			

32	Case No.: 14/50/81-ALC2/2010	Party Name:SWASTIK PIPES LTD	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00560/AM11/	RLA File :05/24/040/00322/AM11/	Lic.No/Date:0510284564 23.02.2011	Defer Date: 20.12.2011
	Decision : NC observed that reply received from the firm is not complete and hence decided to send a letter to firm to submit complete reply. The case stands deferred and to be re-listed on 20.12.2011.			

33	Case No.: 23/52/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status: Approved
	HQ File :01/81/050/00588/AM11/	RLA File :09/24/040/00468/AM11/	Lic.No/Date:0910045872 09.03.2011	Defer Date:08.11.2011
	Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(9)/2011/TSW(B) dated 19.10.2011 as under:- (i) Net weight per unit of Export Product No.1 and 2 may be indicated as 615 kg and 940 kg respectively in addition to quantity in numbers. (ii) Word ‘Coil’ may be added in the description of Import Item No. 1 & 9 and their quantity may be allowed as applied by the firm including 7%wastage. (iii) Quantity of Import Itme no. 2 and 10 may be allowed as 628 kg and 482.6 kg respectively including 10% wastage. (iv) Import Item No. 3,4 and 11,12 are insulating material and may be allowed as applied by the firm including 5% wastage. (v) Import Item No. 5 and 13 are coating material and may be allowed as applied by the firm (vi) Rest of the Items are components and may be allowed on net-to-net basis as applied by the firm. R/A may take suitable consequential action accordingly.			

34	Case No.: 1/5/81-ALC2/2011	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00014/AM12/	RLA File :05/24/040/00008/AM12/	Lic.No/Date:0510288472 21.04.2011	Defer Date: 20.12.2011
	Decision : NC observed that case is under examination of DIT. The case stands deferred and to be re-listed on 20.12.2011.			

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Case No.:3/5/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Approved
HQ File :01/81/050/00016/AM12/	RLA File :05/23/040/00032/AM12/	Lic.No/Date:0510288841 27.04.2011	Defer Date:08.11.2011

Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(3)/2011/TW dated 17.11.2011 as under:-

Export Item

Item of Export	Quantity
Medium Carbon Ferro Manganese (MN 70-80%)	1666.670 M.T.

Import Item

S. No.	Import Item	Applied Qty.	Recommended Qty.
1	Manganese Ore (Mn 46-55%)	5000 M.T.	3473 M.T.
2.	LAM Coke /Raw petroleum coke/Australian char/Anthrac coal (with fixed carbon 88% min. & Ash content 6% maximum/ Noncoking coal)	1333.340 M.T.	1250 M.T.
3.	Carbon Electrode/Paste	50 M.T.	34 M.T.

Aluminium scrap is not allowed because the process is based on reduction by Coke/ coal which has been allowed.

Dolomite is not allowed because usual input and past consumption is for Lime/Limestone

MS sheet is not allowed because only scrap material is used in production.

While calculating the recommended quantity, SION C-477, 522 and technical literature have been consulted.

Manganese content 46-55 % may be added to description of import item No. 1

R/A may take suitable consequential action accordingly.

Case No.:1/11/81-ALC2/2011	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Approved
HQ File :01/81/050/00070/AM12/	RLA File :03/94/040/00182/AM12/	Lic.No/Date:0310632798 25.05.2011	Defer Date:08.11.2011

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. 17.11.2011 as under:-

- 1.Word "Relevant" may be prefixed with the descriptions of import items from Sl. No.1 to 4.
2. Quantities of import items at Sl. No. 1 & 2 may be allowed as 202 MT & 101 MT respectively inclusive 1 % wastage.
3. Quantity of import item at Sl. No. 3 may be allowed as 126.38 MT inclusive 33% wastage after 1/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 4 may be allowed as 75.72 inclusive 1 % wastage.

R/A may take suitable consequential action accordingly.

Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:20.12.2011

Decision : NC observed that case is under examination of DIT. The case stands deferred and to be re-listed on 20.12.2011.

38	Case No.:6/11/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00075/AM12/	RLA File :05/23/040/00093/AM12/	Lic.No/Date:0510292675 06.06.2011	Defer Date: 20.12.2011
	Decision : NC decided to send a letter to firm to submit requisite information as required by MOS (copy enclosed). The case stands deferred and to be re-listed on 20.12.2011.			

39	Case No.:7/11/81-ALC2/2011	Party Name:CONSOLIDATED ENGINEERING COMPANY	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00076/AM12/	RLA File :05/23/040/00088/AM12/	Lic.No/Date:0510292677 07.06.2011	Defer Date: 20.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.			

40	Case No.:21/20/81-ALC2/2011	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00172/AM12/	RLA File :08/24/040/00063/AM12/	Lic.No/Date:0810100235 07.06.2011	Defer Date: 20.12.2011
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 20.12.2011.			

41	Case No.:19/20/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00170/AM12/	RLA File :09/24/040/00574/AM11/	Lic.No/Date:0910047178 20.06.2011	Defer Date: 20.12.2011
	Decision : NC decided to again forward the application to DHI for examination. The case stands deferred and to be re-listed on 20.12.2011.			

42	Case No.:9/20/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00160/AM12/	RLA File :03/94/040/00188/AM12/	Lic.No/Date:0310637472 21.06.2011	Defer Date: 20.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.			

43	Case No.:8/20/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:34/81-ALC2/2011	Status:Deferred
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			08.11.2011	and Re-indexed
	HQ File :01/81/050/00159/AM12/	RLA File :03/94/040/00248/AM12/	Lic.No/Date:0310638590 24.06.2011	Defer Date: 20.12.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.				

44	Case No.:20/20/81-ALC2/2011	Party Name:RADIANT - RSCC SPECIALTY CABLE PRIVATE LIMITED	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00171/AM12/	RLA File :09/24/040/00158/AM12/	Lic.No/Date:0910047350 28.06.2011	Defer Date: 20.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.			

45	Case No.:5/18/81-ALC2/2011	Party Name:ARUN INTERNATIONAL	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00143/AM12/	RLA File :05/23/040/00130/AM12/	Lic.No/Date:0510295905 06.07.2011	Defer Date: 20.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.			

46	Case No.:6/18/81-ALC2/2011	Party Name:BHANU UDYOG	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00144/AM12/	RLA File :04/24/040/00097/AM12/	Lic.No/Date:0410125789 07.07.2011	Defer Date: 20.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.			

47	Case No.:7/18/81-ALC2/2011	Party Name:LITEX ELECTRICALS PVT LTD,	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00145/AM12/	RLA File :31/83/040/00067/AM12/	Lic.No/Date:3110049124 08.07.2011	Defer Date: 20.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.			

48	Case No.:9/18/81-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00147/AM12/	RLA File :05/24/040/00097/AM12/	Lic.No/Date:0510296434 13.07.2011	Defer Date: 20.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.			

49	Case No.:10/18/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00148/AM12/	RLA File :05/23/040/00139/AM12/	Lic.No/Date:0510296435 13.07.2011	Defer Date: 20.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.			

50	Case No.:12/18/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00150/AM12/	RLA File :05/23/040/00141/AM12/	Lic.No/Date:0510296449 13.07.2011	Defer Date: 20.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.			

51	Case No.:13/18/81-ALC2/2011	Party Name:HAVELLS INDIA LTD.	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00151/AM12/	RLA File :05/23/040/00144/AM12/	Lic.No/Date:0510296566 14.07.2011	Defer Date: 20.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.			

52	Case No.:3/20/81-ALC2/2011	Party Name:WESTERN CABLEX ENGG. PVT. LTD.,	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00154/AM12/	RLA File :03/95/040/00249/AM12/	Lic.No/Date:0310643425 20.07.2011	Defer Date: 20.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.			

53	Case No.:15/20/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00166/AM12/	RLA File :05/24/040/00139/AM12/	Lic.No/Date:0510297732	Defer Date:

		27.07.2011	20.12.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.			

54	Case No.:16/20/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00167/AM12/	RLA File :05/24/040/00140/AM12/	Lic.No/Date:0510297735 27.07.2011	Defer Date: 20.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.			

55	Case No.:17/20/81-ALC2/2011	Party Name:WAGO & CONTROLS (I) LTD	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00168/AM12/	RLA File :05/24/040/00146/AM12/	Lic.No/Date:0510297963 28.07.2011	Defer Date: 20.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.			

56	Case No.:18/20/81-ALC2/2011	Party Name:AMARTARA PVT. LTD.	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00169/AM12/	RLA File :03/94/040/00388/AM12/	Lic.No/Date:0310645394 29.07.2011	Defer Date: 20.12.2011
	Decision : NC observed that the case is under examination at C&PC. The case stands deferred and to be re-listed on 20.12.2011.			

57	Case No.:1/26/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00217/AM12/	RLA File :31/83/040/00070/AM12/	Lic.No/Date:3110050170 07.09.2011	Defer Date: 20.12.2011
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 20.12.2011.			

58	Case No.:2/26/81-ALC2/2011	Party Name:HOGANAS INDIA LIMITED	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Approved
	HQ File :01/81/050/00218/AM12/	RLA File :31/83/040/00110/AM12/	Lic.No/Date:3110050198 08.09.2011	Defer Date: 08.11.2011
	Decision : : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. 17.11.2011 as under:-			

1. Words “ Ni: 1.32 % to 1.42 %, Mo: 1.19 % to 1.29 %, Mn: 0.37 % to 0.51 % , P: 0.02 % (Max), Fe: balance” may be suffixed with description of export product.
2. Words “ Mo: 60 %” may be suffixed with description of import item at Sl. No. 1.
3. Words “ Mn: 70 %” may be suffixed with description of import item at Sl. No. 3.
4. Taking clue from SION C-1416, quantities of import items at Sl No. 1 to 3 may be allowed as applied for i.e. 2558 Kgs., 1714 Kgs. & 716 Kgs respectively.

R/A may take suitable consequential action accordingly.

59	Case No.:3/26/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:closed
	HQ File :01/81/050/00219/AM12/	RLA File :03/94/040/00512/AM12/	Lic.No/Date:0310652997 12.09.2011	Defer Date:08.11.2011
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

60	Case No.:4/26/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:34/81-ALC2/2011 08.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00220/AM12/	RLA File :03/94/040/00472/AM12/	Lic.No/Date:0310653258 13.09.2011	Defer Date: 20.12.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 20.12.2011.			

PART – AR – FRESH

SI No. 160

CASE NO. AR- 28	M/s. LM Wind Power Blades Pvt. Ltd.
Meeting No. 34/81	F.No.01/81/050/98/AM10/DES-II
Dated:08.11.2011	Advance Licence No. 0710056217 dated 04.03.2008
	RLA's F.No.07/24/040/0438/AM08

Decision : NC observed that comments of C&PC is awaited and hence decided to send a reminder to C&PC to expedite the comments. The case stands deferred and to be relisted on 20.12.2011.

SI No. 161

CASE NO. AR- 30	M/s. Nazareth Metals, Mumbai
Meeting No. 34/81	F.No.01/80/050/476/AM01/DES-II (pt.)
Dated:08.11.2011	Advance Licence No. 0310063820 dated 04.12.2000

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.

SI No. 162

CASE NO. AR- 31	M/s. RPG Cables Ltd., Mysore
Meeting No. 34/81	F.No.01/81/050/393/AM10/DES-II
Dated:08.11.2011	Advance Licence No. 0310546258 dated 18.11.2009

Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 17.11.2011 as under:-

Reply submitted by the firm is not complete and they may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of each Cable.
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
4. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred and to be re-listed on 20.12.2011.

S.No. 163

CASE NO. AR- 33	M/s. RPG Cables Ltd., Mysore
Meeting No. 27/81	F.No.01/81/050/228/AM10/DES-II
Dated:27.09.2011	Advance Licence No. 0310529890 dated 21.07.2009

Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 8.11.2011 as under:-

Reply submitted by the firm is not complete and they may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of each Cable.
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
4. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred and to be re-listed on 20.12.2011.

SI No. 164

CASE NO. AR- 37	M/s. Bharat Heavy Electricals Ltd.
Meeting No. 34/81	F.No.01/81/50/329/AM10/DES-II
Dated:08.11.2011	Advance Licence No. 0510248210 dated 24.8.2009
	RLA F.No. 05/24/40/0207/AM10

Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 20.12.2011.

SI No. 165

CASE NO. AR- 38	M/s. High Energies Batteries (India) Ltd.
Meeting No. 27/81	F.No.01/81/50/211/AM10/DES-II
Dated:27.09.2011	Advance Licence No. 0410104670 dated 18.5.2009
	RLA F.No. 04/24/40/026/AM10

Decision : NC decided to forward the representation of the firm to DIPP. The case stands deferred and to be re-listed on 20.12.2011.

SI No. 166

CASE NO. AR- 41	M/s. Kotak Urja Pvt. Ltd.
Meeting No. 34/81	F.No.01/81/50/373/AM09/DES-II
Dated:08.11.2011	Advance Licence No. 0710059579 dated 04.09.2008

RLA F.No. 07/24/50/0296/AM09

Decision : NC observed that comments of MNRE is awaited and hence decided to send a reminder to MNRE to expedite the comments. The case stands deferred and to be relisted on 20.12.2011.

SI No. 167

CASE NO. AR- 41	M/s. Lloyd Insulations (India) Ltd.
Meeting No. 34/81	F.No.01/81/50/036/AM10/DES-II
Dated:08.11.2011	Advance Licence No. 0510241176 dated 12.5.2009
	RLA F.No. 05/24/50/065/AM10

Decision : NC decided to forward the case file to DHI for examination. The case stands deferred and to be re-listed on 20.12.2011.

SI No. 168

CASE NO. AR- 42	M/s. Abir Infrastructure Pvt. Ltd.
Meeting No. 34/81	F.No.01/81/50/0566/AM10/DES-II
Dated:08.11.2011	Advance Licence No. 0510256336 dated 14.01.2010
	RLA F.No. 05/23/50/0159/AM10

Decision : NC decided to send a letter to firm giving thirty days time for submission of revised documents. The case stands deferred and to be re-listed on 20.12.2011.

SI No. 169

CASE NO. AR- 43	M/s. Abir Infrastructure Pvt. Ltd.
Meeting No. 34/81	F.No.01/81/50/0266/AM10/DES-II
Dated:08.11.2011	Advance Licence No. 0510250680 dated 12.10.2009
	RLA F.No. 05/23/50/070/AM10

Decision : NC decided to send a letter to firm giving thirty days time for submission of revised documents. The case stands deferred and to be re-listed on 20.12.2011.

SI No. 170

CASE NO. AR- 45	M/s. Narayan Powertech Pvt. Ltd.
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Meeting No. 34/81	F.No.01/80/50/0241/AM06/DES-II
Dated:08.11.2011	Advance Licence No. 3410015084 dated 29.12.2005

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.

SI No. 171

CASE NO. AR- 46	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 34/81	F.No.01/80/50/01424/AM04/DES-II
Dated:08.11.2011	Advance Licence No. 3410009450 dated 08.01.2004

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.

SI No. 172

CASE NO. AR- 47	M/s. Abir Infrastructure Pvt.Ltd
Meeting No. 34/81	F.No.01/81/50/0157/AM10/DES-II
Dated:08.11.2011	Advance Licence No. 0510248276 dated 25.08.2009

Decision : NC decided to send a letter to firm giving thirty days time for submission of revised documents. The case stands deferred and to be re-listed on 20.12.2011.

SI No. 173

CASE NO. AR- 48	M/s ABB. Ltd.
Meeting No. 34/81	F.No.01/80/162/0334/AM12/DES-II
Dated:08.11.2011	Advance Licence No. 0710079392 dated 26.05.2011

Decision : NC observed that reply of the firm is being forwarded to DHI for examination and comments. The case stands deferred and to be re-listed on 20.12.2011

Sl. No. 174

Case No. AR-54	M/S Sage metals Ltd., Delhi.
Meeting No. 34/81	F.No.01/81/50/535/AM11/DES-II
Dated:08.11.2011	Advance Licence No. 0510278436 dated 02.12.2010

Decision : NC decided to visit the unit for assessing their requirement/wastage of raw-material which is peculiar to their manufacturing process. The case stands deferred and to be re-listed on 20.12.2011.
